

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 129 OF 2018 &**  
**IA NOS. 508 & 506 OF 2018**

**Dated: 25<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Salasar Green Energy Private Limited (A Project Company** .... **Appellant(s)**  
**formed by M/s N. P. Agro (India) Industries Limited)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission (UPERC) &** .... **Respondent(s)**  
**Ors.**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Umesh Prasad for R-1

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-2

**ORDER**

**(IA NO. 508 OF 2018)**

***(Application for exemption from filing certified copy of impugned order)***

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 508 of 2018 is allowed as sufficient cause has been made out. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

**(IA NO. 506 OF 2018)**

***(Application for exemption from filing typed, clear and translated copies of dim and illegible annexure & documents)***

In this application the appellant has prayed that filing of typed, clear and translated copies of dim and illegible annexure and documents may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 506 of 2018 is allowed as sufficient cause has been made out. Production of typed, clear and translated copies of dim and illegible annexure and documents is dispensed with at present. The application is disposed of as such.

**APPEAL NO. 129 OF 2018**

**Admit.** Issue notice to the respondents, returnable on 10-7-2018.

Mr. C. K. Rai, Learned Counsel accepts notice on behalf of Respondent No. 1, and Mr. Rajiv Srivastava, Learned Counsel accepts notice on behalf of Respondent No. 2.

Learned counsel for the respondents may file their respective replies on or before 22-6-2018 after serving copy on the other side. Thereafter, rejoinder may be filed within two weeks, after serving copy on the other side.

Learned counsel, Mr. Sourav Roy, appearing for the Appellant submitted that the instant appeal may kindly be posted along with Appeal No. 37 of 2018 on the ground that the instant appeal is arising out of the same Impugned Order in A. No. 37 of 2018. His submission is placed on record.

Post this matter along with Appeal No. 37 of 2018 as requested by the learned counsel for the Appellant.

List the matters on **11-7-2018**, as agreed by the learned counsel appearing for the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**